

T.S (R) Case No. 2/2019

Dated 21.12.2021

Both the sides are represented.

The petitioner filed one petition being No.3227/21 to withdraw this case along with one affidavit.

Perused the petition which shows that the matter is compromised today before this Court and the O.P shall file a divorce case in due course as both the parties are not living together and there is no chance in the future that they would live together.

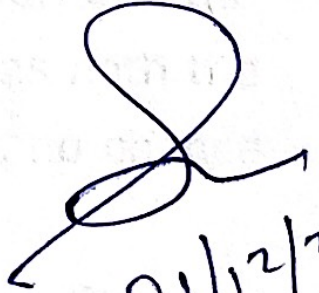
The petitioner has therefore prayed before this Court to withdraw this case and dispose of the matter.

Heard the Ld. Counsel for the petitioner.

Considering the petition this case is hereby withdrawn without any cost to the O.P.

The petition No.3227/21 is allowed.

T.S (R) No. 2/2019 is disposed of accordingly.


21/12/2021
Munsif No. 1
Dibrugarh